

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **25.03.2021 at 2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : CA/852/2020
NAME OF PETITIONER : Vidura Games Pvt Ltd
NAME OF RESPONDENT : RoC, Chennai
SECTION : Sec 252(3) Of CA 2013

ORDER

Learned Counsel for Applicant Mr. S. Kamalakannan is present through video conferencing platform. Upon notice, office of the RoC is being represented by Learned AROC Mr. K. Nikhil, who seeks time to file the report of the RoC in relation to its observation, if any, to this Application.

Let the same be done within a period of three weeks from today. In the meanwhile, the Petitioner is also directed to furnish a copy of the Application along with the annexures to the office of the RoC.

Further the Petitioner is also directed to cause a copy of this Application along with the annexures to be furnished to the Income Tax Department viz., the jurisdictional Income Tax Department having assessment jurisdiction over the Company, which has been struck off clearly mentioning PAN number within a period of one week from today. The Income Tax to respond ^{with} ~~if their~~ ^{to} observations, if any, within a period of two weeks thereafter.

Post this matter on **22.04.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

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-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)